

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.4153/2016

New Delhi, this the 9th day of January, 2017.

**HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Dr. B.B.Tyagi, Ex.Scientist (Aged about 66 years)
S/o late Shri Onkar Nath Tyagi,
R/o 7/29, Sector 5, Rajendra Nagar, Group A
Sahibabad, Ghaziabad. -Applicant
(By Advocate: Shri S.N.Sharma with Shri B.N.P.Pathak)

V E R S U S

1. The Director,
AIIMS, Ansari Nagar,
New Delhi-110029.
2. The Chief Administrative Officer,
AIIMS, Ansari Nagar,
New Delhi-110029. .. Respondents

(By Advocate:Shri B.P.Gupta for Shri R.K.Gupta)

ORDER (ORAL)

By Mr. Justice Permod Kohli

Heard.

2. Issue notice to the respondents. Shri B.P.Gupta for Shri R.K.Gupta, learned counsel appears and accepts notice on behalf of respondents.
3. The short grievance of the applicant in the present OA is that respondents have not considered his claim for in-situ promotion from 04.03.2007. The applicant retired on attaining superannuation on 31.08.2010. Prior to his retirement, he made various representations and also sought an RTI information vide

(2)

letter dated 29.08.2016 (Annexure A-1) with regard to the status of his representations made in the years 2008 to 2010. It appears that he made five such representations earlier. The applicant thereafter preferred another representation on 06.09.2016 but no decision has been taken thereon till date. Learned counsel for the applicant submits that the claim of pay scale or arrears is a recurring cause of action.

4. In view of the above circumstances, without going into the merits of controversy, we dispose of the OA at the admission stage itself with the direction to the respondents to take decision on the representation dated 06.09.2016 and earlier representations also, if received within a period of three months from the date of receipt of copy of this order. Needless to say that the respondents would pass a reasoned and speaking order while disposing of the representations. Suffice it to say that in the event the applicant is still aggrieved, he shall be entitled to seek remedial measures subject to all just exceptions. No costs.

(Nita Chowdhury)
Member (A)

(Justice Permod Kohli)
Chairman

/kdr/

